

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

28.9.04

None appeared for the applicant when called. On the last occasion, none represented the applicant. It seems that the applicant is not interested in pursuing the O.A. Therefore, the O.A. is dismissed for default.

Sri S. Behera, A.S.C. is present and heard.

[Signature]
Vice-Chairman
[Signature]
Member

Copy of order dt. 28/9/04
→ issued to the Comed
for both side,

[Signature]
S.O.

[Signature]
11/10/04